CP NO. 124(ND)/2015 RT No.10/2016

Sanjeev Kumar

...Petitioner

Versus.

M/s JMD Cititech Pvt. Ltd.

... Respondents

<u>Present:-</u> Mr.Sanjeev Kumar Khokher, Petitioner in person

Mr. Mohit Chaudhary, Advocate for Mr. Paritosh

Budhiraja, Advocate for respondents No. 1 to 7.

Rejoinder was to be filed by the petitioner who has sought vide email the documents from the respondents and his counsel submits that he received email for the purpose only on 03.09.2016. Learned counsel submits that rejoinder would be filed within a week. Let the needful be done at least three days before the date fixed.

As per the order dated 02.05.2016 of the Company Law Board where the matter was pending, reply was filed by the respondent. Office has reported that the reply is not attached with the record received by the registry. Let the matter be taken up with the Registrar, NCLT, New Delhi to get the record completed.

Both the parties to supply their email ids in the office today.

Post the matter for 28.09.2016.

(Justice R.P. Nagrath)

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Member (Judicial)

Decpak

September 08, 2016

(Deepa Krishan) Member (Technical)

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